कर सकते हैं। अगर आपने इसको दिया तो परेशानी हो जाएगी, उनके हथियार बरबाद हो जाएंगे। जो बच्चे सीखना चाहते हैं, जो होशियार बनना चाहते हैं, जो हथियार चलाना चाहते हैं उनको तो इजाजत होनी चाहिये। 21 साल के बाद तो वह रोटी कमाने-खाने लग जाएगा और तब शिकार करने की उसको याद नहीं आएगी। This clause should not have retrospective effect but it should have prospective effect. 21 साल का रखिये, मुझे एतराज नहीं है। पहले के लाइसेन्स वालों के लिए न करें।

45 दिन को हटा देते हैं तो पीनल क्लाज हट जाएगा। पेज 7 लाइन 26 में मेरी एमेंडमेंट है omit और अदर आर्म्ज। शायद छपने में गलती हुई है, आपने मेरे एमेंडमेंट अदर को कम में कर दिया है। आप पेज 7 को देखें। फायर आर्म्ज की इनफर्मेशन देते के लिए आपने 45 दिन का समय रखा है, तलवार के लिए, बल्लम के लिए नहीं रखा है। अदर आर्म्ज आप कर देते हैं तो सारी दुनिया भर के तीर, कमान, भाला, बरछा वगैरह सब इसमें आ जाते हैं। यह आपकी इटेंशन नहीं है। 45 दिन के अन्दर इटेंशन का नोटिस दिया है। ओवर साइट से ड्राफ्टिंग में गलती हो गई है। यह सोलली मेंट है फायर आर्म्ज के लिए। बाकी रिडंडेंट है।

बेसिकली कभी भी सरकार का मंशा नहीं हो सकता कि जिस आदमी के पास सेल्फ डिफेंस के लिए जो हथियार है उनको वह न रखें और उसको बिल्कुल निहत्था कर दिया जाए। घर-घर में, फैमिली-फैमिली में अपने बचाव के लिए आप पुलिस को नहीं लगा सकते हैं। चम्बल रेवाइंज, राजस्थान के बोर्डर पर, धोलपुर, आगरा, मध्य प्रदेश वगैरह में डाकू आते हैं, डकैतियां पड़ती हैं और पुलिस डकैतियों के कई घंटे बाद पहुँचती है और पासिबली उसी वक्त पहुँच भी नहीं सकती है और अगर गांव में कोई नौजवान आदमी, हिम्मत वाला आदमी डाकुओं को ललकारता है, उनका सामना करने की हिम्मत रखता है, उनको मारता है और गांव को बचाता है और उस पर आप रोक लगा देते हैं और सेल्फ डिफेंस के लिए भी उसके लाइसेंस को खत्म कर देते हैं तो कैसे आप एक्सपेक्ट करते हैं कि वह उनका मुकाबला करे। तब किस तरह से आप कंट्री को बचा सकोगे, लॉ एंड आर्डर को सम्भाल सकोगे? हर आदमी को दिलेर बनाओ, बुजदिल नहीं, उसको खड़ा करो ज्यादती और जुल्म के खिलाफ लड़ने के लिए ताकि वह अपने आपको और पड़ोस को और गांवों को बचा सके।

बेसिकली राइफल क्लब एसोसियेशन के बारे में मैंने जो संशोधन दिया है और 45 डेज वाला दिया है इनको तथा सब दूसरी बातों को आप सोचें।

18.13 hrs.

BUSINESS ADVISORY COMMITTEE

Forty-eight Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): I beg to present the Forty-eight Report of the Bnsiness Advisory Committee.

———

18 14 hrs.

ARREST OF MEMBER

MR. DEPUTY-SPEAKER : I have to inform the House that the following wireless message dated 9 August, 1983,

[Mr. Deputy-Speaker]

addressed to the Speaker, Lok Sabha, has been received from the District Magistrate, Patna, today :—

"Today (9.8.83) Shri Ramavatar Shastri, Member of Parliament, has been arrested at Patna under section 151 Cr. P.C. during the 'Bihar Bund' call given by opposition parties. At present he has been kept at Kotwali Police Station (Patna Town)".

SHRI ERA MOHAN (Coimbatore) : What about the information about those MPs who were arrested in Delhi ?

MR. DEPUTY-SPEAKER : I am told that they have got some information. It will come before the House.

———

18.51 hrs

STATUTORY RESOLUTION RE : ARMS (AMENDMENT) ORDINANCE—Contd.

AND

ARMS (AMENDMENT) BILL —Contd.

SHRI SHIVENDRA BAHADUR SINGH (Rajnandgaon) : Sir, while welcoming the move to strengthen the arms licence issuing machinery, this Bill also seeks to limit the number of licensed arms to an individual to three only. The object of this exercise seems to be to check the rising incidence of crime. But limiting the number of arms is not going to solve this problem. The danger to law and order is not from licensed arms but from unlicensed and illegal arms. There is no rationale behind the arbitrary limitation of those sought to be enforced in the said Bill. This clause on the limit of arms has caused serious concern to bonafide law-abiding citizens who are genuine sportsmen or collectors. The main object of the Bill is achieved by strengthening the arms licence issuing machinery and by ensuring that only fit and proper persons obtain arms licences.

The growing danger of violence and crime by fire-arms causes great concern to all of us. To meet this danger, a practical step is needed. To bring forth a Bill which limits the number of arms is not the solution. If a free and a rational view of reviewing this situation is taken and statistics are collected, it would be conclusively seen that what little licensed arms are involved in crime, come from such persons who have less than three arms.

Even in today's paper it was mentioned that there was an attack on such and such person with the revolver and hammer. Does it mean that hammer has also become a weapon from today ? What will happen to sickle later on ?

The person who possesses more than three arms, is not a person who indulges in feuds, dacoities, etc., etc. You know it very well. He is well-known to the authorities, at the District or State level for this. The very aim and purpose of this Bill is defeated when one realises that howsoever a law is made harsh and stringent, any person with an undesirable background or a criminal bent of mind can and will indulge in crime and dacoity.

What is therefore needed is stricter surveillance and effective control in the matter of issuing arms licences to bonafide persons only. Arms licences granted despite the missiving of the District Authorities should stop. This would greatly help in controlling the evil of crime. The District Magistrate with the help of the police should be the sole issuing authority. It is said that they get orders from the top. What is that top we do not know about it.

If in reality things are taken it will be seen that crimes are more in Punjab, Haryana, Delhi, U. P. and Bihar. It is surprising to note that every one is travelling with a machine-gun, carbines, self loading rifles. One fails to understand doing. Are you able to stop them from carrying ? If a person who travels with a licence, whether he is carrying a revolver or whether it is a .12 bore, is harassed by the local authorities but those without any licence can be seen moving around anywhere during day